

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-53-2020.

Ms. Roma Mangesh Dani ... Petitioner.

Versus

Shri Shriyans Anvinash Kanvinde ... Respondent.

Shri J. Ramaiya, Advocate for the Petitioner.

Ms. Akshada Bhat, Advocate for the Respondent.

Coram : Nutan D. Sardessai. J.

Dated : 30th June, 2020

P.C.:

Ms. A. Bhat, learned Advocate submits that she has instructions to appear on behalf of the respondents.

2. On the basis of instructions she further submits that the respondent would not seek visitation to their minor son for three months in view of the Covid Pandemic. She however submits that the respondent be permitted to have video call with the petitioner to talk with the minor son once a month. The petitioner to comply with the request made by the respondent to that effect i.e. to make

video call to talk with the minor son.

3. In view of this position the operative part of the impugned order passed by the Senior Civil Judge that "if the petitioner commits default for two consecutive Saturdays, this petition shall stand dismissed. In the event of default by the petitioner, the respondent shall on the same day file an affidavit showing the default" shall stand quashed and set aside.

4. In view thereof, the petition stands disposed off.

Nutan D. Sardesai, J.

MF/-